

Devender Sharma
Vs.
State of Haryana and others

Present : Mr. Nikhil Ghai, Advocate,
for the petitioner.

Mr. Deepak Balyan, Addl. Advocate General, Haryana.

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The written statement filed on behalf of Municipal Corporation, Rohtak (respondent No.4) justifies the installation of statue of late Shri Krishan Dass Goel on the land, which is not denied by the respondents to be public land.

Shri Dharmender Singh, Commissioner, Municipal Corporation, Rohtak, who appears virtually, has been apprised of the order dated 18.01.2013 (Annexure P-7) of the Apex Court in Union of India Vs. State of Gujarat and others [Petition for Special Leave to Appeal (Civil) No. 8519/2006], whereby installation of statues on public lands has been prohibited. The directions have also been issued not only by the Apex Court but also by various High Courts for removal of such statues, if installed on public land.

Accordingly, we direct respondent No.4 – Municipal Corporation, Rohtak, to follow the rule of law, as laid down by the Apex Court, and submit compliance report.

(SHEEL NAGU)
CHIEF JUSTICE

(ANIL KSHETARPAL)
JUDGE

November 20, 2024
narotam